## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 21 JAN 1994 513 of 1993.

APPLICATION NO(s)

APPLICANTS: Smt. N.S. Gowramma

RESPONDENTS: Secretary, Ministry of Railways, New Delhi & Ors.

TO.

- Sri.V.Narayana Swamy, Advocate, No. 32/22, Hospital Road, Hotel Dhanalakshmi Darshan, Menaka Telkies Cross, Bangalore-560-053
- \$ri.A.N.Venugopal Gowda, Advocate, No. 8/2, Upstairs, Opp:Bangalore Hospital, R.V.Road, Bangalore-4.
- The General Manager, Southern Railways, Park Town/Madras-3.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 21-12-1993.

TO DEPUTY REGISTRAR 21/1/94

JUDICIAL BRANCHES.

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Releved to SI.M. 1

2544 as was in force before it was amended by Notification dated 5-12-1988.

- (2) The arrears due to the applicant on the basis of the recomputation as aforesaid shall be calculated and paid.
- (3) These directions shall be carried out within a period of three months from the date of receipt of the copy of this order.

the amounts due to the applicants are not paid within CENTRA!
The prescribed time, the amounts due shall be paid with interest at 12% per annum from the date of this order till the date of layment.

5) The payment of pension and retirement benefits as per the aforesaid directions shall stand regulated/adjusted in accordance with the orders/directions as may be issued by the Supreme Court in S.L.P.NO.10373 of 1990 against the decision of the Ernakulam Bench of this Tribunal in Application No.K-269/88.

(6) No costs.

Sd-MEMBER(A)

VICE-CHAIRMAN.

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Se Shouler 21/1/94

Recd. as RILNE 721. FROM: ASSISTANT REGISTRAR D. No.3919/95/IV-A. SUPREME COURT OF TO INDIA NEW DELHI. THE REGISTRAR DATED: 8.5.2995 Wigh Central Admn. Tribunal, at Bangalore. ITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO.11102 OF 1995 (Petition under Article 136 of the Constitution of India for Special Leave to Appeal from the Judgment and Order dated of the Central Admn.Tribunal at Bangalore 21.12.1993 in Original Application No.513 of 1993.) The Union of India & Ors. ... Petitioners Versus Ms.N.S.Gowramma ....Respondent Sir, I am directed to forward herewith a certified copy of Order of this Court dated 1.5.1995 passed in the matter above-mentioned, for your information and necessary action.

Please acknowledge receipt.

Yours faithfully,

H. 0000 415/95

A SSISTANT REGISTRAR

Copy to:-

## CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

## ORIGINAL APPLICATION NUMBER 513 OF 1993

TUESDAY THIS THE 21ST DAY OF DECEMBER, 1993.

Mr.Justice P.K.Shyamsundar, ... Vice-Chairman.
Mr.V.Ramakrishnan, ... Member(A)

Smt. N.S.Gowramma, Aged about 56 years, W/o late Sri N.R.Shivagangaiah, Railway Guard-A Grade, R/a D.No.1249, 3rd Cross West, K.N.Extension, Yeshwanthapur, Bangalore-560 022.

.. Applicant.

(By Advocate Shri V.N.Swamy)

v.

- The Union of India represented by its Secretary, Government of India, Ministry of Railways, New Delhi.
- The Chairman, Railway Board, Rail Bhavan, New Delhi.
- 3. The General Manager, Southern Railways, Park Town, Madras.
- 4. The Divisional Railway Manager Mysore Division, Southern Railway, Mysore.
- 5. The Divisional Railway Manager, Bangalore Division, Southern Railway, Bangalore.

.. Respondents.

(By Standing CounseT Shri A.N. Venugopal)

## ORDER

ice P.K.Shyamsundar, Vice-Chairman:-

This case is actually covered by the order of the Full each Fendered in C.R.RANGADHAMAIAH AND OTHERS v. CHAIRMAN, ATLANY BOARD AND OTHERS (O.A.No.395 TO 403 OF 1991 etc. decided to -12-1993). Following the same we make the following order:

(1) The respondents shall recompute the pension and other retiral benefits of the applicant in accordance with Rule

2544 as was in force before it was amended by Notification dated 5-12-1988.

- (2) The arrears due to the applicant on the basis of the recomputation as aforesaid shall be calculated and paid.
- (3) These directions shall be carried out within a period of three months from the date of receipt of the copy of this order.

CENTRAL prescribed time, the amounts due shall be paid with interest at 12% per annum from the date of this order till the date of payment.

The payment of pension and retirement benefits as per the aforesaid directions shall stand regulated/adjusted in accordance with the orders/directions as may be issued by the Supreme Court in S.L.P.NO.10373 of 1990 against the decision of the Ernakulam Bench of this Tribunal in Application No.K-269/88.

(6) No costs.

Sd-MEMBER(A) ∠d ~ VICE-CHAIRMAN.

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